

NATIONAL COMPANY LAW APPELLATE TRIBUNAL**NEW DELHI****Company Appeal (AT) (Insolvency) No. 608 of 2020****IN THE MATTER OF:****Ashok Agarwal****...Appellant.****Versus****Amitex Polymers Pvt. Ltd.****...Respondent.****Present:****For Appellant: Mr. Pankaj Bhagat, Advocate.****For Respondent: None.****ORDER**
(Virtual Mode)

09.10.2020 The Learned Counsel for the Appellant states that Mr. Ashish Sabharwal, the Managing Director of the Corporate Debtor had approached the Appellant/Operational Creditor after the matter went to NCLT and has paid Rs. 6 lakhs/- but thereafter the Appellant is unable to reach the Corporate Debtor and its Directors. It is stated that because of this, settlement has not become possible.

As per the record, Notice has been delivered to the Respondent but none has appeared during pendency of this Appeal. The Learned Counsel for the Appellant states that he will again send e-mail giving notice to the Respondent informing the next date of this Appeal.

The Learned Counsel for the Appellant may inform the present order to the Respondent by sending e-mail and copy of the e-mail sent may be sent to

this Tribunal before next date. If on next date, none appears for Respondent, we will proceed further in the Appeal without further waiting for the Respondent.

List the Appeal 'For Admission (After Notice) Hearing' **on 09th November, 2020.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Justice Anant Bijay Singh]
Member (Judicial)**

Basant B./md.